

The Deputy Minister of Communications (Shri Raj Bahadur): (a) and (b). A statement is placed on the Table of the House. [See Appendix IX, annexure No. 43.]

DESPATCH OF ORES FROM BARAJAMDA AREA

479. Shri Deogam: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that indents for despatch of ores from Barajamda area to Calcutta port for export of the Eastern Railway (formerly B. N. Ry.) are not met in full;

(b) if not, why not;

(c) whether it is a fact that two rakes a day are given for ore despatches for export in Barajamda area and the same are distributed among all exporters on *pro rata* basis to the releasing capacities of the consignees;

(d) whether the procedure was working satisfactorily; and

(e) if any deviation was made from this procedure when supplies of more than two rakes were made, was the change of procedure announced in press?

The Minister of Railways and Transport (Shri L. B. Shastri): (a) Yes.

(b) The indents for despatch of ores from Barajamda area to Calcutta Port for export exceed not only the loading capacity of the siding but also the share of the limited line capacity of the Raj Kharasawan—Gua Branch that can be made available for this traffic consistent with the concurrent movement of ore traffic to iron and steel industries and other essential traffic from this Branch. On occasions the wagon supply also falls short of the maximum limited line capacity, due to the overall requirements of traffic to be met on the Indian Railways.

(c) Yes, the normal procedure is to allot wagons for the movement of ore to Calcutta Docks to the various consignors *prograta* on the basis of their respective capacities for releasing the wagons at the Calcutta Docks. The disposition of these capacities is intimated by the Port authorities to the Eastern Railway from time to time.

(d) This procedure has worked satisfactorily.

(e) Yes. When capacity for an extra train became available for movement of this traffic, it was exclusively allotted to M/s. Bird & Co. and Tata Iron and Steel Co., because only these two

firms had assisted sidings of their own with adequate capacity for loading block train rakes at a time which was one of the essential conditions prescribed by the Ministry of Commerce and Industry for allotment of this train. The change in the procedure of allotment, which was of a temporary nature, was not announced in the press.

P. & T. DEPARTMENT (LOSS)

480. Shri N. P. Sinha: Will the Minister of Communications be pleased to state the amount of loss suffered by the Indian Post and Telegraph Department in 1951-52 under each of the following heads:—

(i) Non-payment of Trunk Calls by the subscribers;

(ii) Compensation paid to the public for loss of Insured Articles and Money Orders;

(iii) Subsidising village post offices which are not self supporting;

(iv) Misappropriation of funds by postal employees; and

(v) Writing off of irrecoverable amounts?

The Deputy Minister of Communications (Shri Raj Bahadur): (i) Rs. 11,185/12/-.

(ii) Rs. 3,26,289.

(iii) Rs. 19,62,770.

(iv) Rs. 1,09,600.

(v) Rs. 23,769.

MENTAL HOMES

481. Dr. Ram Subhag Singh: Will the Minister of Health be pleased to state:

(a) whether it is a fact that Dr. Mayer Gross a W.H.O. expert has recently made a three-month survey of mental homes in India;

(b) if so, whether he has submitted his survey report; and

(c) if the answer to part (b) above be in the affirmative, what are the essential features of his Report?

The Minister of Health (Rajkumari Amrit Kaur): (a) and (b). Yes.

(c) A note indicating the essential features of Dr. Mayer Gross's report is placed on the Table of the House. [See Appendix IX, annexure No. 44.]